## [TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

## GOVERNMENT OF INDIA MINISTRY OF FINANCE (Department of Revenue)

## Notification No. 07/2018-Central Excise

New Delhi, the 2<sup>nd</sup> February, 2018

G.S.R. (E). - In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), read with section 111 of the Finance (No. 2) Act, 1998 (21 of 1998), the Central Government on being satisfied that it is necessary in the public interest so to do, hereby exempts the additional duty of excise on the goods specified in the Second Schedule to the said Finance Act.

[F.No.334/04/2018-TRU]

(Gunjan Kumar Verma) Under Secretary to the Government of India